

(02)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH
ALLAHABAD

DATED: THIS THE 15TH DAY OF APRIL 1997

Coram : Hon'ble Mr. S. Das Gupta AM
 Hon'ble Mr. T. L. Verma JM

ORIGINAL APPLICATION NO. 248/97

Union of India through Chief General Manager (T),
 East U. P. Circle, Lucknow.

2. Divisional Engineer (T), Mirzapur.

3. Sub-Divisional Officer (Telegraph)
 Mirzapur. - - - - - Petitioners

G/A Sri A. Sthalkar

VERSUS

1. Many Lal son of Kewla prasada,
 r/o Hind Mazdoor Sabha U.P.,
 140/132 Jahnstongunj, Allahabad.

2. Presiding Officer, Central Industrial
 Tribunal cum-Labour court, Kanpur.

- - - - - Respondents

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta AM

This application arises out of an order dated 19.6.1996 passed by the Labour court. It has since been held by the Hon'ble Supreme court that matters arising out of the order passed by the Labour court are no cognizable by this Tribunal.

This application, therefore, is not maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicants from seeking remedial measures for redressal of grievance before appropriate legal forum, if so advised.

Thakur
 MEMBER (J)

Verma
 MEMBER (A)

SQI